

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 3

IA 1835/2024 (NEW IA) IN C.P. (IB)/1137(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA VS JYOTI**
 STRUCTURES LTD

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1835/2024 (NEW IA) IN C.P. (IB)/1137(MB)2017

- 1) Mr. Ravi, Ld. Counsel for the Applicant is present. None present for the Respondent, erstwhile Resolution Professional, when the matter is called out.
- 2) The matter is coming up on the Board for the first time. In that view of the matter, Registry is hereby directed to serve Notice upon the erstwhile Resolution Professional, clearly intimating the next date of hearing and to file and place on record Compliance Report well before the adjourned date.
- 3) In addition to the Notice ordered to be issued by the Registry, Applicant herein is also directed to serve Notice upon the erstwhile Resolution Professional, clearly intimating the next date of hearing, by all available

means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit enclosing therewith proof of service of Notice upon the Respondent, well before the adjourned date.

- 4) Applicant is further directed to serve a copy of the present Interlocutory Application upon the Respondent, forthwith, if not served earlier.
- 5) Respondent, erstwhile Resolution Professional shall file and place on record Affidavit in Reply, thereby apprising the Bench as to how the claim of the Applicant herein has been dealt with in the Resolution Plan. Needless, Reply be filed well before the adjourned date thereby duly serving a Copy thereof to the other side well in advance.
- 6) Stand over to 14.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare